

<i>S.No.</i>	<i>Name of District</i>	<i>Waiting list</i>
28.	Giridih	06
29.	Hazaribag	657
30.	Bhabhua	01
31.	Bhojpur	246
32.	Buxar	108
33.	Rohtas	274
34.	Garhwa	12
35.	Palamu	147
36.	Arana	54
37.	Katihar	66
38.	Kishanganj	59
39.	Purnea	297
40.	Madhepura	69
41.	Saharsa	47
42.	Supaul	35
43.	Muzaffarpur	1009
44.	Sitamarhi	410
45.	Vaishali	594
46.	Chhapra	13
47.	Siwan	54
48.	Champanan(E)	59
49.	Champanan(W)	38
50.	Gopalganj	48

[English]

Recovery of Claims by Afghan Nationals of Indian Origin

3622. SHRI V. N. SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Afghan nationals of Indian origin have left behind their property while coming to India;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government for to recovery of their claims?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): (a) Yes, Sir.

(b) According to the information available with government, 15, 568 persons of Indian origin entered India from Afghanistan between June and October 5, 1992, leaving their property behind. No. details about subsequent movements or the value of the property are available.

(c) Protection of lives and properties of Afghan national of Indian origin is the responsibility of the Government of Afghanistan, with whom the matter has been taken up on several occasions. They have clarified that Afghans of all communities are affected and the the Afghan authorities were determined to take all possible steps to safeguard the lives and properties of all its nationals to the extent feasible in the present uncertain political conditions

[Translation]

Power Requirement in Gujarat

3623. SHRI MAHESH KANODIA: Will the Minister of POWER be pleased to state: